

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.406/2005 in
O.A. No.2121/2004

New Delhi this the 7th day of July, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Mahadev Prasad Tyagi
S/o late Shri Balwant Singh
R/o B-19, Satyawati Colony,
Ashok Vihar, Ph.III
Delhi-110 052.

-Applicant

(By Advocate: Shri KNR Pillai)

Versus

1. Shri R.R. Jaruhar,
General Manager,
Northern Railway,
Baroda House, New Delhi-110 001.

2. Shri Aziz-Ul-Haq,
Divisional Railway Manager,
Muradabad Division Northern Railway,
Muradabad (U.P.)

-Respondents

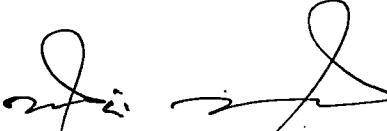
(By Advocate: Shri VSR Krishna and Shri R.L. Dhawan)

ORDER (Oral)

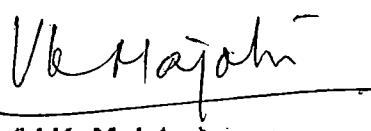
Hon'ble Shri V.K. Majotra, Vice Chairman (A)

It is not disputed that directions of the Tribunal have been complied with.

As such, C.P. is dropped and notices issued to respondents are discharged.


(Mukesh Kumar Gupta)

Member (J)


(V.K. Majotra)
Vice Chairman (A)

CC.